

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT:-

THE HONOURABLE MR. JUSTICE RAJA VIJAYARAGHAVAN

MONDAY, THE 6TH DAY OF APRIL, 2020/17TH CHAITHRA, 1942

B.ANO.2231 OF 2020

(CRIME NO.399 OF 2019 OF ALOOR POLICE STATION, THRISSUR
DISTRICT)

APPLICANTS/ACCUSED NO.1 & 3

- 1 Shabeek @ Vava T.S, Aged 36 years, S/o. Shahul Hameed,
Thirunelvelikkara house, Pulipparakkunnudeso,Alaoor P.O.,
Thrissur – 680 684.
- 2 Ratheesh @ MuriRatheesh, Aged 36 years,
S/o. Velayudhan, Periparambil house, Manattukunnudesom,
Kallettumkara village, ChalakkudyTaluk, Thrissur – 680 683.

By Adv. Sri.VIPIN NARAYANAN

RESPONDENT/COMPLAINANT

State of Kerala, Represented by thePublic Prosecutor,

High Court of Kerala,Ernakulam, Kochi – 682 031.

By SENIOR PUBLIC PROSECUTOR SRI. R.T. RENJITH

This Bail Application having come up for admission on 06/04/2020, the
Court on the same day passed the following:

ORDER

Heard Smt. Sruthi, the learned counsel appearing for the applicant and the learned Public Prosecutor.

Having regard to the previous antecedents of the applicants, I am not inclined to grant bail at this stage.

Post on 17.4.2020.

RAJA VIJAYARAGHAVAN.V.

JUDGE

ps/6/4/2020